

My humble submission is that the hon. Minister should inform the Lok Sabha also whether the lives of the people living in the border areas, including Rajasthan, are safe, now that Pakistan has acquired these lethal M-11 missiles. As a question raised during the zero hour, I would like to know from the hon. Minister of Defence as to how these border areas would be protected if Pakistan choses to use these missiles.

[English]

SHRIMATI BASAVA RAJESWARI: Sir, I would like to draw the attention of the Government through the Speaker regarding the matter of great urgency that the Government has slashed coal supplies to industries in western and southern India by over 50% severely hitting the major coal consuming industries in Maharashtra, Gujarat, Karnataka, Tamil Nadu and parts of Madhya Pradesh and Rajasthan.

The drastic cut which was to the extent of 70% from the allotted quota in January and somewhat eased to 20% by the end of June has put the cement, rayon, textile and heavy chemicals industries in a very critical position. This is specially so in the western region.

Sir, despite the policy of maintaining regular coal supply to the core industries, such as steel, fertilisers and cement, the private sector units in the core segment have been left out of the priority list.

Sir, the situation in Karnataka due to the cut in coal supply has virtually affected almost all the industries. Therefore, I urge the Government to take immediate steps for restoring the full quota for coal supply to Karnataka particularly to Raichur Thermal Plant.

SHRI P. M. SAYEED: Late Rajiv ji, after his first visit to Lakshadweep, constituted an Island Develop-

ment Authority for the overall development of Lakshadweep and Andamans. Now, the first casualty of this Government was this Island Development Authority. ...*(Interruptions)* The result was a total standstill of the development of the Lakshadweep. Now, as you know, an underground organisation is also functioning there as the Lakshadweep Liberation Front. Employment opportunities are in an acute shortage. Therefore, I requested the hon. Prime Minister also to revive the Island Development Authority so that things can be taken on a war footing. I request the Government to come forward with a revival of this Island Development Authority.

13.02 hrs.

PAPERS LAID ON THE TABLE

Merchant Shipping Amendment Rules, 1991 Annual Report of and Review on the working of the Indian Road Construction Corporation Ltd. etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR):
On behalf of Shri Jagdish Tytler, I beg to lay on the Table—

- (1) A copy of the Merchant Shipping (Tonnage Measurement of Ships) Amendment Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 84(E) in Gazette of India dated the 21st February, 1991 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

[Placed in Library. See No. LT-135/91]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of

section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 1989-90.
 - (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 1989-90 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT-136/91]

Notification under Companies Act 1956 etc.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): On behalf of Shri Rangarajan Kumaramangalam, I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 620A of the Companies Act, 1956:—
 - (i) S.O. 3052 published in Gazette of India dated the 17th November, 1990 declaring Messrs St. Mary's Funds Limited, Piravom, to be a 'Nidhi'.
 - (ii) G.S.R. 241 published in Gazette of India dated the 21st April, 1990 declaring the Fairdeal Investment Mutual Benefit (India) Limited, New Delhi, to be a 'Nidhi'.
 - (iii) G.S.R. 514 published in Gazette of India dated the

18th August, 1990 declaring Messrs Kanchi Mutual Benefit Fund Limited, Madras, to be a 'Nidhi'.

- (iv) G.S.R. 515 published in Gazette of India dated the 18th August, 1990 declaring Messrs Thirumangalam Janopakara Permanent Fund Limited, Madras, to be a 'Nidhi'.
- (v) G.S.R. 782 published in Gazette of India dated the 29th December, 1990 declaring Messrs Gilnagar Benefit Fund Limited, Madras, to be a 'Nidhi'.
- (vi) G.S.R. 783 published in Gazette of India dated the 29th December, 1990 declaring Messrs the Kerala Permanent Fund Limited, Ernakulam, to be a 'Nidhi'.
- (vii) G.S.R. 784 published in Gazette of India dated the 29th December, 1990 declaring Messrs Sreevari Benefit Society Limited, Madras, to be a 'Nidhi'.

- (2) A copy of the Cost Accounting Records (Mini Steel Plant) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 574 in Gazette of India dated the 23rd August, 1990 under sub-section (3) of section 642 of the Companies Act, 1956.
- (3) A copy of the Punjab Horticulture Corporation Limited and Punjab Agro Industries Corporation Limited (Amalgamation) Order, 1989 (Hindi and English versions) published in Notification No. S.O. 605(E) in Gazette of India dated the 2nd August, 1989 under section 396 of the Companies Act, 1956.

[Placed in Library. See No. LT-137/91]